

CENTRAL EXCISE APPEAL NO. 20948 OF 2014

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

CENTRAL EXCISE APPEAL NO. 20948 OF 2014

[Arising out of Order-in-Appeal No. 659/2013 dated 18.11.2013
passed by the Commissioner of Central Excise (Appeals-II)
Bangalore]

M/s. Pace Power Systems

No. B-1/2, Kumbalgodu Industrial Area
Bangalore-Mysore Road
Bangalore – 560 074

Appellant(s)

VERSUS

**Commissioner of Central Tax
Bengaluru West**

BMTC Building
Banashankari II Stage
Bengaluru Urban – 560 070

Respondent(s)

APPEARANCE:

Present for the Appellant: None

Present for the Respondent: Mr. Neeraj Kumar, Superintendent (AR)

**CORAM: HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE MR. PULLELA NAGESWARA RAO,
MEMBER (TECHNICAL)**

FINAL ORDER NO. 20207 /2025

DATE OF HEARING: 21.02.2025

DATE OF DECISION: 21.02.2025

PER : DR. D.M. MISRA

The matter has been listed on 19.08.2024, 22.10.2024, 08.11.2024, 12.12.2024, 23.01.2025 and today 21.02.2025 and on all these occasions, none appeared nor there is an adjournment request. It seems that the appellant is not

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serious to prosecute the appeal before this forum.
Consequently, appeal is dismissed for non-prosecution.

(Order dictated and pronounced in Open Court)

(D.M. MISRA)
MEMBER (JUDICIAL)

(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)

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